

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

28. IA 1217/2021-Sec 43(1) r/w Sec 44 (1)
IA 1284/2021-19(2) IA 1417/2021- 60(5)
IA 353/2022- 54(1) In C.P. (IB)/1630(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2024

NAME OF THE PARTIES: - Narsinha Engineering Pvt Ltd
V/s
Tathya Engineering & Infraproject
Pvt Ltd

Section: 54(1) Sec 43(1) r/w U/s 9 of (IBC)

ORDER

IA.No.1284/2021: - Adv. Manoj Mishra appeared for the Liquidator. This IA has been filed by the Liquidator under Section 19(2) seeking information from the Respondent/Suspended directors of the Corporate Debtor the necessary information/documents sought from the Respondents. The details of the necessary documents sought from the Respondent is given at Para No. 5 from (i) to (xv). The notices were issued to the Respondent on several occasions but none of the Respondents appeared in court nor filed any reply and has since been being proceeded ex-parte. Since the information referred to in Para No-5 of the IA is important and significant for the liquidator to go ahead with the liquidation process, we hereby allow the application directing the Respondent to provide necessary information referred to in Para No. 5 of the application within a period of three weeks. **IA. No.1284/2024 is allowed and disposed of** accordingly.

IA.No.1217/2021, IA.No.1417/2021, IA.No.353/2022: - List this matter on **17.05.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)